

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.624 of 2020

IN THE MATTER OF:

Om Prakash Agrawal
Liquidator – S. Kumars Nationwide Ltd.

...Appellant

Versus

Chief Commissioner of Income Tax
(TDS) & Anr.

...Respondents

For Appellant: Shri Kanishk Khetan, Advocate
Shri Anil Goel (PCA)

For Respondents: Shri Suresh Kumar, Advocate (R-1)

ORDER
(Virtual Mode)

14.12.2020 Counsel for Respondents Shri Suresh Kumar submits that this Friday, Respondent No.1 has sent Messenger to file copies of the written submissions. The same were not accepted saying that copies of Judgements were of more than three pages. Counsel states that written submission were only of five pages and copies of Judgements were of more pages.

Registry to accept the written submissions stated to be of five pages along with copies of Judgements which Respondent No.1 wants to file.

List the Appeal 'for admission (after Notice) hearing' on 7th January, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md